

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

Original Application No. 73 of 2018  
Date of order : 24-01-2018

Between :

P. Bhaskara Rao S/o P.Ramakrishna Rao,  
Aged about 51 years,  
Occ : Sub Divisional Engineer, BSNL,  
O/o Divisional Engineer (DTC),  
Southern Telecom Sub Region (STSR),  
3<sup>rd</sup> Floor, Telephone Bhavan,  
Saifabad, Hyderabad – 500004.

....Applicant

AND

1. Union of India rep by Secretary,  
Department of Telecommunications,  
20 Ashoka Road, New Delhi – 1.
  
2. The Bharat Sanchar Nigam Limited,  
Rep by its Chairman cum Managing Director,  
Bharat Sanchar Bhavan, BSNL Corporate Office,  
Harish Chandra Mathur Lane, Janpath,  
New Delhi – 1.
  
3. The Chief General Manager,  
Southern Telecom Region (STR),  
Guindi, Chennai-600032. ....Respondents

Counsel for the Applicant : Dr A Raghu Kumar  
Counsel for the Respondents : Mrs. K. Rajitha, Sr. CGSC  
Mr. M. C. Jacob, for BSNL

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDICIAL MEMBER

THE HON'BLE MRS. MINNIE MATHEW, ADMINISTRATIVE MEMBER

(Oral order per Hon'ble Mr.Justice R.Kantha Rao, Judicial Member)

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This Original Application is filed challenging the transfer order dated 15.11.2017 whereby and whereunder the applicant was transferred from

Southern Telecom Region to Jammu & Kashmir Telecom Circle . It is submitted by the learned Standing Counsel appearing for the Respondents that the transfer is at the request of the applicant who submitted an application to the Respondents stating that he is interested to work in Jammu & Kashmir and therefore he could be transferred to the said place. Mr. M. C. Jacob, learned Standing Counsel for the Respondents produced copy of the request letter dated 15.09.2017 and the same is taken on record.

2. In these circumstances we dispose of the Original Application at the stage of admission. However the Respondents, at their discretion, may reconsider the case of the applicant in view of his representation dated 12.01.2018 for cancellation of the transfer which he sought under representation dated 15.09.2017 and also in the light of the D.O No.500-55/2017/ERP/Pers-I, dated 09.11.2017.

3. No order as to costs.

(MINNIE MATHEW)  
ADMINISTRATIVE MEMBER

(R.KANTHA RAO)  
JUDICIAL MEMBER

Dated : 24<sup>th</sup> January, 2018.  
Dictated in Open Court.

